Suppl. Cause List No. 1 Sr. No. 07

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Virtual Mode)

Bail App. No. 33/2016

Saif Ud Din and another

...Applicant(s)

Through :-Mr. Bari Abdullah, Advocate

v/s

State of J&K and Anr.

...Non-applicant(s)

Through :-

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE **Coram:** ORDER

Learned counsel for the applicants submits that by the afflux of

time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been

rendered infructuous.

(PUNEET GUPTA) JUDGE

Jammu 10.06.2020 Shammi

> Whether the order is speaking: Yes/No Whether the order is reportabe: Yes/No